Representations have been received from time to time from various quarters for establishment of Benches of Supreme Court in various parts of the country. The Law Commission in its 229th Report had also suggested that a Constitutional Bench be set up at Delhi and four cassation Benches be set up in the Northern region at Delhi, the Southern region at Chennai/Hyderabad, the Eastern region at Kolkata and the Western region at Mumbai.

The matter was referred to the Chief Justice of India, who has informed that after consideration of the matter, the Full Court in its meeting held on 18th February, 2010, found no justification for setting up of benches of the Supreme Court outside Delhi.

In Writ Petition WP(C) No. 36/2016 on establishment of National Court of Appeal, the Supreme Court vide its judgment dated 13.07.2016 deemed it proper to refer the aforementioned issue to Constitutional Bench for authoritative pronouncement.

## Reservation in appointment on compassionate ground

†2180. SHRI RAM NATH THAKUR: Will the PRIME MINISTER be pleased to state:

- (a) the number of vacant posts to be filled up in Government on compassionate ground;
  - (b) the steps being taken by Government to fill up these vacancies;
- (c) whether there is a provision of reservation for the appointments being made on compassionate ground; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) As per extant instructions, upto a maximum of 5% of direct recruitment vacancies arising in a year in Group 'C' posts can be filled up by compassionate appointment. There is no fixed quota of posts to be filled up annually on compassionate grounds, as compassionate appointments are to be made by the administrative Ministries/Departments as per the general policy guidelines laid by the Department of Personnel and Training subject to

<sup>†</sup>Original notice of the question was received in Hindi.

availability of vacancies, number of applicants seeking compassionate appointment etc.

The details regarding cases under consideration in the respective Ministries/ Departments for making compassionate appointments and those already made by them, are not maintained centrally.

(c) and (d) A person selected for appointment on compassionate grounds is to be adjusted in the reservation roster against the appropriate category, *viz.* a candidate belonging to SC/ST/OBC/General category would occupy the position allocated to the respective category, in the roster.

## Conditions for promotion of officials

2181. SHRI NEERAJ SHEKHAR: SHRI RAVI PRAKASH VERMA:

Will the PRIME MINISTER be pleased to state:

- (a) whether different sets of service conditions and conditions for promotion to next grade are applicable/allowed under rules to officials of Central Government appointed through same advertisement and same examination for the same post;
- (b) if so, the details thereof along with the relevant rules and orders in this regard; and
  - (c) if not, the details of the relevant rules/orders in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) Candidates recruited through a common advertisement and common examination may be allotted different cadres/ services under the Central Government on the basis of their choice, merit and eligibility conditions prescribed in the respective Service Rules/Recruitment Rules. After allocation of cadre/service to such selected candidates, their service conditions and eligibility for promotion to the next and subsequent grades in the hierarchy are regulated as per the provisions of relevant Recruitment Rules/Service Rules of the respective Cadres/Services of the Central Government.